

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JANPRAGTI COMMODITIES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Janpragti Commodities Private Limited
2.	Date of incorporation of corporate debtor	February 16, 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB1995PTC068406
5.	Address of the registered office and principal office (if any) of corporate debtor	94/1 Purna Chandra Mitra Lane, Charu Market, Kolkata 700 033,
6.	Insolvency commencement date in respect of corporate debtor	July 15, 2021 (Order received on July 16, 2021)
7.	Estimated date of closure of insolvency resolution process	January 11, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kailash Kumar Rathi IBBI/IPA-001/IP-P00547/2017-2018/10977
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Kailash Kumar Rathi R M S D & Associates 91, Burtolla Street, 2nd Floor, Kolkata, West Bengal ,700007 kailashk.rathi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Kailash Kumar Rathi R M S D & Associates 91, Burtolla Street, 2nd Floor, Kolkata, West Bengal ,700007 cirp.janpragati@gmail.com kailashk.rathi@gmail.com
11.	Last date for submission of claims	July 30, 2021 (14 days from the date of receipt of Order by the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Janpragti Commodities Private Limited on July 15, 2021.

Kailash Kumar Rathi
KAILASH KUMAR RATHI

The creditors of Janpragti Commodities Private Limited, are hereby called upon to submit their claims with proof on or before July 30, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Kailash Kumar Rathi

KAILASH KUMAR RATHI

Insolvency Resolution Professional

Reg. No.-IBBI/IPA-001/IP-P00547/2017-18/10977

Kailash Kumar Rathi, Interim Resolution Professional
Janpragti Commodities Private Limited
Regn. No.: IBBI/IPA-001/IP-P00547/2017-2018/10977

Place: Kolkata

Date: July 17, 2021

FINANCIAL EXPRE

NORTH EAST STATES & ANDAMAN (13.00) PUBLISHED FROM: AHMEDABAD, BENGALURU, CHANDIGARH, CHENNAI, HYDERABAD, KOCHI, KOLKATA, LUCKNOW, MUMBAI, NEW DELHI, PUNE

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF JANPRAGTI COMMODITIES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Janpragti Commodities Private Limited
2. Date of incorporation of corporate debtor	February 16, 1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB1995PTC068406
5. Address of the registered office and principal office (if any) of corporate debtor	94/1 Purna Chandra Mitra Lane, Charu Market, Kolkata - 700 033
6. Insolvency commencement date in respect of corporate debtor	July 15, 2021 (Order received on July 16, 2021)
7. Estimated date of closure of insolvency resolution process	January 11, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kailash Kumar Rathi IBBI/IPA-001/IP-P00547/2017-2018/10977
9. Address and e-mail of the interim resolution professional, as registered with the Board	Kailash Kumar Rathi R M S D & Associates 91, Burtolla Street, 2nd Floor, Kolkata, West Bengal, 700007 kailashk.rathi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Kailash Kumar Rathi RMSD & Associates 91, Burtolla Street, 2nd Floor, Kolkata, West Bengal, 700007. cirp.janpragati@gmail.com kailashk.rathi@gmail.com
11. Last date for submission of claims	July 30, 2021 (14 days from the date of receipt of Order by the IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Janpragti Commodities Private Limited on July 15, 2021. The creditors of Janpragti Commodities Private Limited, are hereby called upon to submit their claims with proof on or before July 30, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Kailash Kumar Rathi, Interim Resolution Professional
Janpragti Commodities Private Limited
Regn. No.: IBBI/IPA-001/IP-P00547/2017-2018/10977

Place: Kolkata
Date: July 17, 2021

একদিন

এগিয়ে চলার সঙ্গী

র রোনাল্ডোর ছবি

গব্বরের

কলকাতা ১৯ জুলাই ২০২১ ২ শ্রাবণ ১৪২৮ সোমবার পঞ্চদশ বর্ষ ৩৯ সংখ্যা ৮ পাতা ৩ টাকা

E

নিদর্শ-এ গণযোগ্যতা	
(ইনসলভেন্সি অ্যান্ড ব্যাল্জাঙ্গি বোর্ড অফ ইন্ডিয়া'র রেগুলেশনস্ ৬ অধীনে (ইনসলভেন্সি রেগুলেশন প্রসেস ফর কর্পোরেট পারসনস) রেগুলেশনস্, ২০১৬) জানপ্রগতি কমেডিটিস প্রাইভেট লিমিটেড-এর পাওনাদারদের দৃষ্টি আকর্ষণের জন্য	
প্রাসঙ্গিক বিবরণ	
১. কর্পোরেট স্বর্ণদাতার নাম	জনপ্রগতি কমেডিটিস প্রাইভেট লিমিটেড
২. কর্পোরেট ডেটরের সংস্থা হওয়ার তারিখ	১৬ ফেব্রুয়ারি, ১৯৯৫
৩. কর্পোরেট ডেটরের সংস্থা/নিবন্ধভুক্তি যে কর্তৃপক্ষ অধীনে	রেজিস্টার অফ কোম্পানিজ, কলকাতা
৪. কর্পোরেট ডেটরের কর্পোরেট পরিচিতি নম্বর/সীমায়িত দায়বদ্ধতা পরিচিতি নং	U51109WB1995PTC068406
৫. কর্পোরেট ডেটরের নিবন্ধভুক্ত দপ্তর এবং মুখ্য দপ্তর (যদি থাকে)-এর ঠিকানা	৯৪/১, পূর্ণচন্দ্র মিত্র লেন, চার্লস মার্কেট, কলকাতা-৭০০০৩৩
৬. কর্পোরেট ডেটরের বিষয়ে ইনসলভেন্সি শুরু তারিখ	১৫ জুলাই, ২০২১ (১৬ জুলাই, ২০২১ তারিখে অর্ডার গ্রহণ করা হয়েছে)
৭. ইনসলভেন্সি রিজোলিউশন প্রসেস বন্ধের আনুমানিক তারিখ	১১ জানুয়ারি, ২০২২
৮. অন্তর্বর্তীকালীন রিজোলিউশন প্রফেশনাল হিসেবে কর্মরত ইনসলভেন্সি প্রফেশনালের নাম ও রেজিস্ট্রেশন নম্বর	কৈলাশ কুমার রাঠি IBBI/IPA-001/IP-P00547/2017-2018/10977
৯. পর্বদের কাছে নিবন্ধভুক্ত অন্তর্বর্তীকালীন রিজোলিউশন প্রফেশনাল-এর ঠিকানা এবং ই-মেল	কৈলাশ কুমার রাঠি আর এম এস ডি অ্যান্ড অ্যাসোসিয়েটস ৯১, বড়তলা স্ট্রিট, ৩য় তল, কলকাতা, পশ্চিমবঙ্গ, ৭০০০০৭ kailashk.rathi@gmail.com
১০. অন্তর্বর্তীকালীন সিদ্ধান্তগ্রহণকারী প্রফেশনালদের সঙ্গে যোগাযোগের জন্য ব্যবহৃত ঠিকানা এবং ই-মেল	কৈলাশ কুমার রাঠি আরএমএসডি অ্যান্ড অ্যাসোসিয়েটস ৯১, বড়তলা স্ট্রিট, ৩য় তল, কলকাতা, পশ্চিমবঙ্গ, ৭০০০০৭ cirp.janpragati@gmail.com kailashk.rathi@gmail.com
১১. দাবি জমা করার শেষ তারিখ	৩০ জুলাই, ২০২১ (আইআরপি কর্তৃক অর্ডার গ্রহণের তারিখ থেকে ১৪ দিন)
১২. অন্তর্বর্তীকালীন রিজোলিউশন প্রফেশনাল দ্বারা নিশ্চিত করা পাওনাদারদের শ্রেণি, যদি কিছু থাকে, সেকশন ২১-এর সাব-সেকশন (৬এ)-এর ক্রম (বি) অধীনে	নেই
১৩. একটি শ্রেণিতে পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে পরিচিত, কাজ করা ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪. (ক) সংশ্লিষ্ট নিদর্শসমূহ এবং (খ) অনুমোদিত প্রতিনিধিগণের বিশদ পাওয়া যাবে:	গুয়েব লিঙ্ক: www.ibbi.gov.in বাস্তবিক ঠিকানা : প্রযোজ্য নয়

এতদ্বারা বিজ্ঞপ্তি প্রদান করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল আদেশজারি করেছে যে, জনপ্রগতি কমেডিটিস প্রাইভেট লিমিটেড-এর বিরুদ্ধে একটি কর্পোরেট ইনসলভেন্সি রিজোলিউশন প্রসেস শুরুর তারিখ ১৫ জুলাই, ২০২১। জনপ্রগতি কমেডিটিস প্রাইভেট লিমিটেড-এর পাওনাদারদের এতদ্বারা ডেকে পাঠিয়ে তাদের দাবি প্রমাণক জমা দিতে বলা হয় ৩০ জুলাই, ২০২১ তারিখে অন্তর্বর্তীকালীন রিজোলিউশন প্রফেশনাল-এর কাছে, দফা ১০-এ উল্লিখিত ঠিকানায়। আর্থিক পাওনাদারগণকে তাদের দাবি প্রমাণক শুধুমাত্র বৈদ্যুতিন মাধ্যমে জমা করতে হবে। অন্যান্য সকল পাওনাদারগণ তাদের দাবি প্রমাণক জমা করতে পারবেন ব্যক্তিগতভাবে ডাকযোগে বা বৈদ্যুতিন মাধ্যমে। এন্ট্রি নং ১২-তে তালিকায়িত মতো একটি শ্রেণিতে অবস্থান করা একজন আর্থিক উত্তমর্ণ, এন্ট্রি নং ১৩-তে তালিকায়িত তিনজন ইনসলভেন্সি পার্সনালের মধ্যে থেকে এর অনুমোদিত প্রতিনিধির পছন্দ ইস্তি করবে, নিদর্শ সিএ-তে থাকা শ্রেণির (নেই) অনুমোদিত প্রতিনিধি হিসেবে কাজ করবে। দাবির মিথ্যা এবং বিভ্রান্তিকর প্রমাণক জরিমানা আকর্ষণ করতে পারে।

স্থান: কলকাতা
তারিখ: ১৭ জুলাই, ২০২১

কৈলাশ কুমার রাঠি, ইন্টেরিম রিজোলিউশন প্রফেশনাল
জনপ্রগতি কমেডিটিস প্রাইভেট লিমিটেড
IBBI/IPA-001/IP-P00547/2017-2018/10977